

(ख) अग्रस्क के डलों और चूरे पर रायल्टी की दर क्रमशः 4 रुपए, और 2.50 रुपए प्रति टन है।

(ग) जी, नहीं।

Anti-labour practices by T.F.A.

31. SHRI HARKISHAN SINGH SURJEET: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the Trade Fair Authority of India is indulging in anti-labour practices by refusing settlement of staff problems; and

(b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) No such specific cases have been reported.

(b) Does not arise.

Diversion of Funds by T.F.A.I.

32. SHRI HARKISHAN SINGH SURJEET: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the Trade Fair Authority of India is ignoring all the aims and objects for which it was constituted;

(b) whether Government are also aware that the funds allotted to the Authority are being diverted for other purposes; and

(c) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b) As far as Government are aware the Trade Fair Authority of India is neither ignoring the aims and objects for which it was constituted, nor the

funds allotted to the Authority are being diverted for other purposes.

(c) Does not arise.

Take over of the New Jhangir Vakil Mill in Gujarat

33. SHRI HARKISHAN SINGH SURJEET: Will the Minister of COMMERCE be pleased to state:

(a) what steps have been taken for the take-over of the New Jahangir Vakil Mills in Gujarat after the categorical assurance made by him in Parliament in July, 1980; and

(b) whether Government are aware that the wages of the workers have not been paid since the mill remain closed; if so, what action is proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b). The management of the New Jahangir Vakil Mills Ltd. Bhavnagar had filed a Special Civil Application in the High Court of Gujarat against any action to be taken by the Government consequent on the recommendations of the Investigation Committee set up under Section 15 of the Industries (D&R) Act, 1951. The Gujarat High Court had ordered that in the event of Governments taking any action under section 16 or 18 of the Act, the orders issued should not be executed for a period of 10 days after communication of the orders to the petitioner. Government had sought a review of these orders but the review application did not succeed. It has been brought to the notice of Government that workers have not been paid wages since the mill is closed. The matter is under consideration.

Shortfall in the Import of Newsprint

34. SHRI SYED SHAHABUDDIN: SHRI DHARAMCHAND JAIN:

Will the Minister of COMMERCE be pleased to state: